

ITEM NOS.19+28

COURT NO.13

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 9840/2025

[Arising out of impugned final judgment and order dated 06-03-2025 in CRADB No. 1136/2016 passed by the High Court of Judicature at Patna]

SANJAY KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(IA No. 128135/2025 - EXEMPTION FROM FILING O.T. and IA No. 197172/2025 - SUSPENSION OF SENTENCE)

WITH

SLP(Crl) No. 15696/2025 (II-A)

SLP(Crl.) No. 17735/2025 (II-A)

(FOR ADMISSION and IA No. 181127/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :

Mr. Siddharth Luthra, Sr. Adv.  
Mr. Vaibhav Dubey, Adv.  
Mr. Bilal Mansoor, Adv.  
Mr. Mansoor Ali, AOR  
Dr. Prince Mohan Sinha, Adv.  
Ms. Aishwarya Singh, Adv.  
Mr. Gautam Khazanchi, Adv.

Mr. Kumar Vaibhaw, Adv.  
Mr. Vaibhav Dubey, Adv.  
Mr. Bilal Mansoor, Adv.  
Mr. Mansoor Ali, AOR  
Ms. Somaya Gupta, Adv.  
Dr. Prince Mohan Sinha, Adv.

For Respondent(s) :

Mr. Azmat Hayat Amanullah, AOR  
Ms. Rebecca Mishra, Adv.

**Ms. Vanshita Gupta, Adv.  
Mr. Sagar Chauhan, Adv.**

**UPON hearing the counsel, the Court made the following  
O R D E R**

**Mr. Azmat Hayat Amanullah, learned counsel, who is present in Court, accepts notice on behalf of respondent No. 1 in SLP(Crl.) No. 17735/2025. Hence, notice need not be served on the said respondent. The learned counsel states that it would not be necessary to file a counter affidavit in this matter.**

**Service of notice upon respondent No. 2 shall be completed.**

**Re-list on 21.01.2026.**

**(DEEPAK GUGLANI)  
AR-cum-PS**

**(PREETI SAXENA)  
COURT MASTER (NSH)**